

By E-Mail/Speed Post/ Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/1616 /2024/A

From :- Shri Utpal Rajkhowa
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Dhubri

Dated Guwahati, the 28th February, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**
Ref:- Memo No. DJ.XII-1/2024/470/E, dated 25.01.2024

Sir,

With reference to the above, I am directed to inform you that **Smti. Achma Rahman**, Secretary, District Legal Services Authority, Dhubri has been allowed to avail LTC for the block period of 2022-2025, to travel to Pahalgam of Jammu & Kashmir (via Delhi) and return, along with her husband Shri Darak Ullah, mother Smti. Noorjahan Begum and her two sons namely Shri Ilhan Ullah Darrak and Raihan Ullah Darrak (claiming LTC benefit for all except her husband Shri Darak Ullah), in the month of April, 2024, w.e.f. 11.04.2024 to 19.04.2024, by the shortest possible route, as per existing Rules.

Smti. Rahman may be informed accordingly.

Thanking you,

Yours faithfully,


sd/-


REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/1617-1620 /2024/A. Dated 28th February, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Achma Rahman, Secretary, District Legal Services Authority for information.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


28/2/24
REGISTRAR (VIGILANCE)


27/02/24